

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I.A. No. 56 of 2021 in Petition No. 313/TT/2020

Subject : Application for clarification/correction of the computational/arithmetical error in the tariff order dated 31.1.2021 in Petition No. 313/TT/2020 under Regulations 103A and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 30.8.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Applicant : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd.
& 10 Others

Parties present : Shri Pallav Mongia, Advocate, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

Learned counsel for the Power Grid Corporation of India Limited (PGCIL) submitted that the present application is filed under Regulations 103A and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking clarification/correction in the tariff order dated 31.1.2021 in Petition No. 313/TT/2020, limited to the extent of disallowance of IDC with respect to Asset-A1 amounting to ₹118.36 lakh.

2. Learned counsel for PGCIL further submitted that the Commission, while issuing the order dated 31.1.2021 in Petition No. 313/TT/2020, erred in the computation of IDC for Asset-A1 and inadvertently disallowed ₹118.36 lakh towards the IDC of Asset-A1. He submitted that the said clerical error may be rectified by issuing a corrigendum.



3. After hearing the applicant, the Commission reserved its order in I.A. No. 56 of 2021 in Petition No. 313/TT/2020

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

